

too young to send up the team. The Allahabad University could not participate on account of internal trouble in the university. The other non-participating universities advanced no reasons.

Shri Shree Narayan Das : May I know whether there is any special committee for this purpose or is it done by the Department of the Government of India ?

Dr. M. M. Das : I have said already that the festivals were organised by Mr. Sondhi, Honorary Adviser to the Government of India, Youth Welfare. It is a Government Department.

Shri V. P. Nayar : May I know whether along with this Inter-University Youth Festival, another sports festival was also conducted and if not, why ?

Dr. M. M. Das : I think there is an Inter-University Sports Board which is dealing with the sports matters within the universities.

NATIONAL DEFENCE ACADEMY

***80. Shri Gidwani :** Will the Minister of Defence be pleased to state :

(a) whether it is a fact that Government is considering the question of raising the age limit of candidates for admission to the National Defence Academy ; and

(b) if so, whether any decision has been taken in the matter ?

The Minister of Defence Organization (Shri Tyagi) : (a) and (b). The present age limits had been approved in 1953 for a period of 2 years and were to be reviewed thereafter. The question is now under consideration.

Shri Gidwani : May I know whether Government have received any representation from the Maharashtra Militarisation Board asking for a revision of the age limit ?

Shri Tyagi : Yes. A representation had been received from them.

Shri Gidwani : May I know what action has been taken on it ?

Shri Tyagi : I have already said that the matter is under consideration.

Shri S. V. Ramaswamy : May I know the per capita expenditure per cadet and also the State-wise admissions of cadets in this Academy ?

Shri Tyagi : I am sorry I do not have these details with me.

श्री भक्त दर्शन : क्या मैं जान सकता हूँ कि क्या कुंजरू कमेट्री ने भी इस प्रश्न पर विचार किया था, और क्या मंत्री महोदय यह बताने की कृपा करेंगे कि उन्होंने ने इस संबंध में क्या सिफारिश की है ?

श्री त्यागी : इस विषय पर कुंजरू कमेट्री ने विचार नहीं किया था, परंतु पार्लियामेंट की एक कमेट्री ने पिछली बार सिफारिश की थी कि पंद्रह वर्ष से सत्तरह वर्ष तक की उम्र रखी जाय। उस पर विचार करने के बाद गवर्नमेंट ने उस को पंद्रह से सत्तरह वर्ष तक रखा। उस के बाद उस पर दोबारा गौर किया गया, फिर उस में पंद्रह वर्ष से साढ़े सत्तरह वर्ष तक की मियाद रखी गयी है। अब बम्बई की तरफ से एक सोसायटी ने शिकायत की है की १५ वर्ष की मियाद उनके लिये कम है क्योंकि उनके बच्चे मैट्रिक्युलेशन १७ वर्ष की उम्र में पास करते हैं।

TEMPORARY APPOINTMENTS TO CENTRAL SERVICES

***82. Pandit D. N. Tiwary :** Will the Minister of Home Affairs be pleased to state :

(a) whether it is a fact that in several cases Union Ministries and Departments make temporary appointments to the Central Services for periods exceeding one year without consulting the Union Public Service Commission ; and

(b) if so, the reasons therefor ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) and (b). There have been cases of appointments being made by Government to posts without consultation

with the Union Public Service Commission on the expectation that such posts would not continue for more than one year. Some of them have, however, continued beyond this period and references to the Union Public Service Commission made thereafter. Certain instances of this nature have been pointed out by the Union Public Service Commission and suitable provision is, therefore, being made in the revised Consultation Regulations to avoid their recurrence.

Pandit D. N. Tiwary: May I know whether it is a fact that the Union Public Service Commission has taken serious objection in its report to this procedure and if so, what is the reaction of the Government to this?

Shri Datar: It is true that the U.P.S.C. have made a reference to this irregularity and therefore, Government propose to revise their rules so as to make it possible that in every case where a temporary appointment is made, the matter has to be immediately communicated to them. . . . Also, every six months every such case has to be reviewed and lastly, when the appointment is likely to last longer, the Ministries have been requested to make a reference to the U.P.S.C., even when a temporary post is being held by a particular person.

Shri Sinhasan Singh: In the last session I put a similar question and the Government replied that figures were being collected. May I know whether the Government have so far collected the figures in respect of the Ministries where such appointments have been made without reference to the U.P.S.C.? Are the Government prepared to lay those figures on the Table of the Lok Sabha?

Shri Datar: I may point out to the hon. Member that such appointments have to be made and sometimes they go beyond a year. But, it would be found that during the period 1-1-1953 to 31-8-55 out of the 1875 appointments, 246 were continued

beyond one year and this figure has come down in the subsequent year to 19, as the hon. Member will find from the recent report of the U.P.S.C.

Shri A. M. Thomas: May I know whether these appointments are made after inviting applications from all over the country or are they made by receiving nominations from the Employment Exchanges and whether in the latter case, it is confined to the Delhi Employment Exchange?

Shri Datar: It depends upon the nature of the particular appointment. Generally we ask for nominations from the Employment Exchanges. Where no nominations are made, it is because Government consider that after all the appointment is going to be temporary and for a short period.

Shri Kamath: Is it a fact, as set forth in this Fifth Report of the U. P. S. C. for 1954-55, that as long back as December, 1954, it was stated in the Rajya Sabha on behalf of the Government that Government was evolving a formula in this respect and now after 15 months has that formula been evolved or not?

Shri Datar: I have given just now the provisions of the formula that Government are going to consider in this respect.

Shri Kamath: Only consider, not yet finalised?

Shri Datar: It is nearing completion.

Sardar Hukam Singh: May I know whether there are a number of cases where the U.P.S.C. differed from the Ministries in making those appointments when reference was made to them about appointments which were carried beyond one year?

Shri Datar: If it is a *post facto* reference, they will point out the circumstances under which the Government had to make that particular appointment. If that appointment has to

last beyond one year or has actually lasted beyond one year, we ask for their approval. If they do not approve of it, then a new appointment is made.

Shri Velayudhan : May I know whether these temporary appointments are usually responsible for not making appointments to the posts which are reserved for Scheduled Castes and Scheduled Tribes candidates ?

Shri Datar : Even in respect of temporary appointments, the claims of the Scheduled Castes and the Scheduled Tribes are taken into account.

Sardar Hukam Singh : May I know whether any enquiry is made into cases where initially appointments are made temporarily for one year and then they are extended beyond one year, whether there was a genuine belief in the first instance that really they were wanted for one year or it was only a manoeuvre to get those men employed and then carry on with them ?

Shri Datar : I may point out to the hon. Member that there is no manoeuvre in such cases. After the last question had been asked, I did make an enquiry into this matter and I found that in all these cases the appointments were continued for reasons which could not be anticipated earlier.

Shri V. P. Nayar : May I know whether it is a fact that several officers who have been superannuated have been re-employed in service for temporary periods without consulting the U.P.S.C. ? May I also know the total number of officers who are re-employed after superannuation in posts carrying a salary of over Rs. 1000 per month ?

Shri Datar : I cannot give the figure. I would not accept the insinuation that such appointments are made in very large numbers.

Shri V. P. Nayar : What is the insinuation ?

Shri Boovaraghasamy : The hon. Minister just now said that they are recruiting people for temporary appointments partly through the Employment Exchange and partly directly. What percentage of the people are being appointed through the Employment Exchange and what percentage directly by the Ministries ?

Shri Datar : In most of the cases, we depend on the nomination by the Employment Exchange, where they are not in a position to make any nomination, then, Government have to consider.

Shri Kelappan : May I know in how many cases the nominees have not been approved by the Commission and they had to be sent out ?

Shri Datar : I have not got those figures here.

Shrimati Tarkeshwari Sinha : May I know whether the Government is in a position to assure us that they have not over-ruled the recommendation of the U.P.S.C. in any of these cases of temporary appointments ?

Shri Datar : That is our policy not to over-rule their advice or recommendations.

Shri Sinhasan Singh : May I know whether any such temporary appointments have been made permanent in Class I Service ?

Shri Datar : If they have to be made permanent, the U.P.S.C. has got to be consulted.

SMUGGLING FROM GOA

*83. **Sardar Hukam Singh :** Will the Minister of Finance be pleased to state :

(a) the quantity and value of contraband goods seized while being smuggled into India from Goa during 1955-56 so far ; and

(b) the action taken against the smugglers ?